

### **Bonded labour system prevalent in States**

1662. SHRI SANJAY RAUT:  
SHRI GOVINDRAO ADIK:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that National Human Rights Commission has pointed out that not much was being done to address the issue of bonded labour as the bureaucracy and police were not taking it seriously; and

(b) if so, the names of States where bonded labour system is prevalent?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) and (b) The information is being collected and will be laid on the Table of the House.

### **Minimum pension to workers covered by EPFO**

1663. SHRI S. THANGAVELU: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the proposal to provide a minimum pension amounting to ` 1000 per month to the 1.5 million workers covered by the Employees Provident Fund Organisation is running into trouble as there is no agreement on who should fund this scheme;

(b) if so, the details thereof and whether it will require 0.63 per cent increase in the contribution to pay a minimum pension of ` 1000 and it would be in addition to the 8.33 per cent the employers already contributed; and

(c) if so, the details thereof and follow up action in this regard?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) The recommendations of the Pension Implementation Committee (PIC) of the Employees' Provident Fund Organisation to increase the minimum pension amount to Rs. 1000 per month is to be placed before Central Board of Trustees, Employees Provident Fund {(CBT (EPF))} in its ensuing meeting for its consideration.

(b) and (c) The decision to increase minimum pension to Rs. 1000 per month as per actuarial valuation would require 0.63 per cent increase in the contribution in addition to the existing rate of employers contribution of 8.33 per cent. Any follow-up action would arise only after consideration by CBT (EPF).

### **Unemployment rate**

1664. SHRI PRAKASH JAVADEKAR: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that unemployment rate has touched 10 per cent since January, 2011;